GOVERNMENT OF INDIA POWER LOK SABHA

UNSTARRED QUESTION NO:4435 ANSWERED ON:20.12.2012 POWER TARIFFS Swamygowda Shri N Cheluvaraya Swamy

Will the Minister of POWER be pleased to state:

- (a) the details of increase in power tariffs charged by the power generation companies in the Central and the private sectors during the last three years, period, year-wise; and
- (b) the steps taken/proposed to be taken by the Union Government to ensure that the power tariffs are not increased to the domestic consumers?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a) & (b): Electricity Tariff of power generating stations are determined by Central Electricity Regulatory Commission under Section 79 (1) read with sections 61 and 62 of the Electricity Act, 2003. Section 61 of the Electricity Act, 2003 provides for various factors to be borne in mind by the Regulatory Commissions while specifying the terms and conditions for determination of tariff. The factors include inter alia safeguarding of consumers` interests and at the same time recovery of the cost of electricity in a reasonable manner, the principle of rewarding efficiency in performance parameters etc.

The Central Commission in exercise of its powers under section 178 (2)(s) read with section 61 of the Electricity Act, 2003 has notified the terms and conditions for determination of tariff for the generating companies and inter-State transmission companies regulated by the Commission. The tariff of power generated from both Thermal and Hydro generating stations regulated by CERC for the period 2009-2013 is at Annex-I & II.